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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

.....
(Registration T.A. No. 1879 of 1987)

Krishan Murti Tiwari.....Applicant
Vs.

Union of India & Others.....Respondents

Hon'ble Mr. D.K. Agrawal, Member(J)
Hon'ble Mr. A.B. Gorthi, Member(A)

(By Hon. Mr. D.K. Agrawal, Member(J))

Writ petition No. 13637 of 1985 ~~has been~~
received on transfer to the Tribunal under Section 29
of the Administrative Tribunals Act, 1985, has been
registered as T.A. No. 1879/87 as indicated above.

2. The petitioner retired from services by the
Railway Administration on 21.3.1982. His grievance
is that arrears of salary, bonus and other allowances
have not been settled. We, therefore, issued a direction
on 13.4.1991 to the learned counsel for respondents to
submit a statement as to whether or not the dues of
the petitioner have been settled. Shri Prashant
Mathur, counsel for Railway Administration appear^{ed} before
us and explained that following 3 amounts are due to
the applicant:

- (i) Rs. 383.89 on account of salary.
- (ii) Rs. 674.40 as bonus.
- (iii) Rs. 183.89 on account of arrears due to
the petitioner under various ^{heads} ~~categories~~

3. The learned counsel for the petitioner does
not dispute the statement so made by the learned counsel
for the Railway Administration.

4. In the result we hereby direct ~~the~~ respondents
to ensure payments of the above 3 amounts to the

D.K. Agrawal

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petitioner within 30 days of the communication of
the copy of this order, if ~~any~~^{not} already paid meanwhile.
The party ^{is shall} bear, therefore, ~~less~~ cost.

[Handwritten Signature]
Member(A)

[Handwritten Signature]
Member(J) 6.8.91.

date. 6.8.91